year 1954-55. [Placed in the Library, See | No. 9-59/55.]

ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDER-TAKINGS.

THE MINISTER FOR PARLIAMENTARY AFFAIRS (SHRI SATYA NARAYAN SINHA): Sir, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given by Ministers and on suggestions made by members during the various sessions shown against each.-

. Assurances. etc.—

- (i) Statement No 11. Eighth Session, 1954.
- (ii) Statement No. VI. Seventh Session, 1954.
- (iii) Statement No. XII. Sixth Session, 1954.
- (iv) Statement No. XV. Fifth Session, 1953.
- (v) Supplementary Statement No. XV, Fourth Session, 1953.
- (vi) Supplementary Statement No. XX, Third Session, 1953.
- (vii) Supplementary Statement No. XII, First Session, 1952.

[See Appendix IX, Annexures Numbers 33 to 39 for (i) to (vii) above.]

Suggestions-

Statement No. V, Fifth Session, 1953. [See Appendix IX, Annexure No. 40.]

THE BUDGET (GENERAL), 1955-56— **GENERAL** DISCUSSION—continued

> Shri H. N. KUNZRU (Uttar Pradesh): Mr. Chairman, it is almost . inevitable that in discussing thfe Budget

we should consider really the progress made in the Plan expenditure. The debate on the Progress of the Plan took place in December last but we have a little more information now than we had then. We know the expenditure incurred in the first two years of the Plan. It amounts to about Rs. 530 crores. We do not yet know the expenditure incurred in the third year, that is the year 1953-54. All that we know is that the revised figure has been reduced from Rs. 413 crores to Rs. 356 crores but it is doubtful if even this expenditure will be incurred. I find from the Budget that while deficit financing was to take place to the extent of Rs. 128 crores in the year 1953-54, the actual deficit expenditure incurred, taking both the Treasury Bills and the withdrawals from the cash balances, has been of the order of Rs. 80 crores, that is, there has been a reduction of about Rs. 48 crores. We may, therefore, assume that the revised expenditure will be about Rs. 308 or, say, Rs. 310 crores, that is, the total development expenditure during the first three years of the Plan would be of the order of Rs. 840 crores.

Now we come to the fourth year of the Plan; the budgeted expenditure was Rs. 572 crores and the revised figure, I think, stands at about Rs. 550 crores, but here again, it is unlikely that this figure will be reached. The cash balances cannot be drawn upon now, for they stand at the minimum figure required by the requirements of the Treasury. Government, therefore, have to depend either on the sale of Securities or on the issue of Treasury Bills. So far as I have been able to ascertain, the Treasury Bills issued during the year 1954-55 up to the 25th March amount to about Rs. 59 crores but the deficit financing is to be of the order of about Rs. 220 crores. Therefore, there remains the sum of about Rs. 160 crores to be spent in about a month. Now we know that a certain amount of material, particularly railway material, that has been ordered

from abroad is to be received by the end of this year but even so, is it likely that so large a sum as Rs. 160 crores will be disbursed in the course of one month? In March generally, the disbursements are of a heavy order; even so, I doubt whether it would amount to more than say Rs. 80 crores. I think roughly the expenditure will be about Rs. 100 crores less than the budgeted expenditure, that is, about Rs. 470 crores. It this estimate is not incorrect, then the total development expenditure in the first four years of the Plan would be about Rs. 1300 or, say, in the neighbourhood of Rs.

1300 crores.

Let us see the expenditure that we are likely to incur in the last year of the Plan. Taking the past e.\periei<ce into consideration. We may hope that the expenditure of Rs. 600 croren may be incurred in the last year. If we can speed up expenditure, we may reach that figure. In that year, a large number of locomotives, carriages and wagons are to be received from abroad and, therefore larger expenditure may be needed then than in the course of the current year. Let us suppose, Sir, that the figure reached is a little higher but even then it would be about Rs. 1900 c>->res as against the total expenditure of Rs. 2285 crores which was to be incurred. The deficit will, therefore, be of the order of Rs. 375 crores or about IR per cent. Now, Sir, this by itself need not cause us serious anxiety; that even as much as Rs. 1900 crores is to be spent in five years would be a matter for satisfaction if the Finance Minister could assure us that the expenditure incurred so far had been used in such a way as to produce the best possible results but I doubt whether he has got sufficient information himself to give us any assurance on this point

Sir, before I pass on to another point, I should like to draw attention to the position of the States in regard

to the progress of the Plan. According to the development plans, the States were to find about Rs. 232 crores from their current revenues. I understand that the shortfall in their resources from this source would amount to as much as Rs. 169 crores. It is true. Sir. that according to the Finance Commission's recommendations, the States will get Rs. 80 crores by the end of the year 1955-56 but I understand that this amount has not beer included in the development expenditure of the States by 12 NOO[^] the Finance Ministry, and that the Government of India will continue to make grants for development purposes to the States as if the States had not received this avm as a result of the recommendations of the Finance Commission. A deficit of Rs. 169 crores in the resources from current revenue is a very l&rge figure and I should like to know what it is due to. When we discussed this matter last year we knew that there had been some shortfall but it was a much smaller one. This figure is staggering. It virtually means that the States have been absolutely unable to! provide even one-fourth of the sum that they were required to do under the Plan. We do not know from the papers before us what this extraordinary d'e-terioration is due to. Is it due to expenditure on projects outside the Plan? riut so far as we know this expenditure is not of such magnitude as to amount to Rs. 169 crores. The matter therefore requires fuller explanation.

Now, I come to the question of employment. We know that the Development Plan as originally formu lated by the Planning Commission was to cost Rs. 2,069 crores but a sum of Rs. 216 crores was added to this in ord'er to deal with the problem of unemployment to which the attention of the Governmen* had been repeatedly drawn in both Houses. If the development expenditure is to amount only to Rs. 1,900

[Shri H. N. Kunzru.] crores or even to Rs. 2,000 crores, the whole of this sum is wiped out. Therefore, it means that the efforts of the Government to reduce unemployment will bear no fruit at all. I do not know really where the expenditure has been reduced but no matter where it may have been reduced, the net effect of that will be to reduce the expected increase in employment. The Finance Minister has told us in his Budget speech that unemployment has increased from 5,22,000 in December 1953 to 5,81,000 in November 1954. In order to deal with this state of things, what should; be done?

Tc provide employment is a different matter and I shall deal with it a little later but I should like to dwell for a moment on the question of deficit financing. We saw that in spite of the expenditure incurred on the Plan, no rise had occurred in prices. I therefore examined the figures in order to find out what this was due to. I find! that there was hardly any deficit financing up to the end of the year 1953-54. If deficit financing is to be measured by the amount of the Treasury Bills received it amounted to only Rs. 20 crores. It is true that the Cash Balances were also depleted to the extent of Rs. 60 crores but even so it has not been of a high order. Not even up till now has there been much of deficit financing. I do not know what the expenditure on the Plan will be in the last month of this year but so far it has not amounted to much. And' then we have to take into account the increase in industrial production and agricultural production. But before I deal with agricultural and industrial production, I should like to point out that even the increase in the Treasury Bills does not imply de ficit financing. As a result of enquiries I find that almost the entire amount of the Treasury Bills has been taken up by the public. Very little of it has been taken up by the "Reserve Bank. There has therefore

been very little addition to currency. This transaction should be regarded bs a form of borrowing. Similarly, as regards the sale of securities during the first four years of the Plan, the total realisations from this source have amounted to Rs. 17 crores but this too is a kind of borrowing. There bas, therefore, really been no deficit financing so far, probably because the full development expenditure has not been incurred. The Taxation Enquiry Commission has considered this; matter and has made observations to which I think the attention of the House ought to be drawn. "On the whole", it says, "for the first three years of the Plan period there was but little inflationary financing of Plan expenditure. The immediate scope for deficit financing should also be viewed against the background of a fairly comfortable foreign exchange position which would permit sizeable import surpluses and the i*mproved outlook in regard to industrial and agricultural production, which would justify a certain increase in money supply. The more recent trend of a fall in agricultural prices is another factor to be noted in this context."

Sir, apart from the points that I have mentioi.ed another point to which the attention of the House maybe drawn is that of the expenditure that has been incurred on the Plan; the so-called deficit, financing that has been resorted to has not taken place entirely in India. We have incurred an expenditure of about Rs. 150 crores abroad. We nave paid for it by decreasing our Sterling: Balances. It is thus clear that there is no cause for anxiety just now wnd the Government have not had to use any special measures to ward off the unsatisfactory results that might have occurred deficit financing in ordinary from circumstances.

Now, Sir, perhaps I may mention that at the end of March 1954 the money supply as pointed out by the Taxation Enquiry Commission was

actually less than at the end of March 1951. While in March 1951 it was Us. 1,966 crores at the end of March 1954 it amounted to only Rs. 1,845 crores. The circumstances in the country have therefore helped the Government though they are undoubtedly entitled to take credit for the increase in agricultural production as a result of the expenditure incurred on the schemes in the Five Year Plan.

Now, Sir, I should like to ask for information with regard to the development of cottage industries. We know that a number of Boards have been established by the Government but we should be given fuller information about this expenditure: on what objects it has been incurred and to what extent it has decreased unemployment and what help we may expect from it in this matter in future. To say that Government is aware of the importance of the development of cottage industries is not to tell us much. The Taxation Enquiry Commission has pointed out the important role to be played by cottage industries in the provision of more employment. This is a matter therefore, of major importance and I think that much fuller information ought to be given to us than has been given so far.

Now, I wish to say a word about the taxation proposals. Before I deal with any of the proposals made by the Finance Minister, I should like to draw the attention of the House to the examination of the trends in public expenditure made by the Taxation Enquiry Commission. It came to the conclusion that non-development expenditure has increased not to a little extent. It is of the view that in view of the magnitude of the expenditure to be incurred on the First Five Year Plan and the larger scale of expenditure which will be incurred in the next five years, it is necessary that non-development expenditure should be kept down as much as

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possible. It has therefore said on page 34 of Vol. I of its report:

'•We are ourselves impressed with the need for thorough and careful enquiry both in the Central Government and the States into the , whole question of public expenditure and suggest that such enquiries should be undertaken and entrusted to sufficiently high-powered bodies."

The Taxation Enquiry Commission was well aware of the fact that an Economy Committee was appointed a few years ago. Nevertheless it has suggested that another enquiry into the method of non-development expenditure should be made by high-powered bodies, but the Finance Minister has told' us nothing on this point. I can understand his taking time to consider the many recommendations made by the Taxation Enquiry Commission in order to add to the money required for the economic development of the country, but I cannot understand his silence on this point. I think the time at the disposal of the Finance Ministry since the receipt of this report was enough tc enable it to make up its mind' on this important matter. In view of the fact that taxation is increasing, I think t* is the duty of the Finance Minister to assure the public that not a pie of the money that he is getting is being wasted unnecessarily.

[MR. DEPUTY CHAIRMAN in the Chair.].

Now, I come to the expenditure side. First of all. I should like to say a word about the increase in the income-tax on the slab from Rs. 7,500 to Rs. 10,000. This is to be increased from -/1/9 to. -/2/3. The increase in the income-tax is about 23 per cent. Now, let us take the next slab which ranges from Rs. 10,000 to Rs 15,000. There the increase is from -/3/- to -/3/3 only. It is only about 8J per cent. Is there any equity in this arrangement? The Finance Minister

[Sha-i H. N. Kunzru.J can say that the rate of income-tax on incomes between Rs. 10,000 and Rs-15,000 was already so heavy as compared with the immediately lower slab that there was not much room lor a steep increase in the rate of the tax, but I doubt whether even so the percentage of increase in the rate of income-tax in the slab of income between Rs. 7,500 and Rs. 10,000 is justified. Considering the present situation it can scarcely be maintained that this increase is justified. I should have had nothing to say had the increase been of -/-/3 only but I do submit that the increase of -/-/6 is too much and that it should be reduced.

Then, I should like to draw the attention of the House to the recommendation of Commission with regard to the grant development rebate to some industries. The Finance Minister has very fairly given us an idea of the Commission's recommendations, the Commission wanted that this method should be used only for the development of certain selected industries, but the Finance Minister has extended it to all new industries. How is he going to the development rebate will be used only for achieving progress only in the limited industrial field to which the Commission has attached importance? The rebate that will be granted cannot, therefore, be channeled, as desired Hfito certain selected industries. It is of a general kind and it may be used by a person starting any kind of industry. I know that the Government's control over the issue of capital and over the issue of licences is complete but this is of a negative character¹. The Commission was well aware power of the Government. If, therefore, it made this new recommendation, it meant that a positive 6tep should be taken to encourage the development of certain industries. That object will be frustrated by a general grant of the development rebate. It is curious that

the Finance Minister says that, while he will consider the question, he is in the meanwhile going to give the rebate to all new industries. Why he should at the present time give the rebate meant for a particular purpose to all industries and then restrict it later on, I cannot understand. I think he will find It very difficult to restrict the scope of the rebate.

The next important point to which I should like to draw the attention of the Government is this. They are increasing taxation. Public institutions will find it therefore increasingly difficult to maintain themselves. Now, I am sure that, in spite of the importance that we attach to the economic development of the country, the public activities that are going on should not be reduced. Public-spirited people should have the fullest opportunities of rendering such service to the people as their talents enable them to. It will be a poor day if India thinks only of economic development and pays little attention to the development of that corporate spirit and fellow-feeling on which ultimately the highest good of the country depends. I suggest therefore that the exemption limit of subscriptions given to bodies that satisfy certain requirements laid down in the Finance Act should be doubled, i.e., subscriptions to what I might call approved public societies. The exemption limit of these subscriptions to approved public bodies may be increased from the present figure of Rs. 1 lakh to Rs. 2 lakhs.

Lastly, Sir, I should like to ask why the Government is silent, why the Government, which has taken advantage of the recommendations of the Commission to increase its revenue, i* silent with regard to one very important recommendation which is of file utmost importance to businessmen, and it is this. I should like to know what decision Government have come to on the recommendation of the (om-

mission that the loss of business be allowed to be carried forward indefinitely instead of only for six years as *it* present. What is the decision of the Government on this question? I hope

SHRI AKBAR ALI KHAN (Hyderabad): They have accepted it so far as I know. If that is so I should like to have it from the Deputy Minister

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SSIAH): Yes, that we have allowed.

SHRI H. N. KUNZRU: Now, Sir, I should like to ask for information about the private sector in view of its importance. I asked for information relating to its development in the last budget debate. The Finance Minister then said: "We must take immediate steps to improve our statistical information about the progress of investment in the private sector. So far we have been relying on information obtained specifically from industries. The Planning Commission and the Minister for Commerce and Industry are now taking steps to evolve a more satisfactory method of getting these data and I can assure Dr. Kunzru that we are fully seized of the importance of this matter and we are trying to work out the necessary arrangements." I nope that some arrangement will be worked out and that Government will be able to give us information on this point.

And now, Sir, during the very few minutes that remain, I shall say a few words about the Defence Services. Sir, the first poin⁺ that I should like to make is about the term of office of the Commander-in-Chief. When the present Commander-in-Chief was appointed, we did not know what his term of office would be, but he has been kept in office for two years and he will soon make room for another Commander-in-Chief whose term of office was recently extended by six months. Since he has been made Commander-

in-Chief as a result of this extension. I doubt whether he will be allowed to remain in service for more than two years. Now, this, I think, is very undesirable. The full term of office of a Commander-in-Chief is, I believe, four years and it is desirable, indeed it is necessary in the interests of the army that this policy should be adhered to. Quick changes are not desirable and apart from all other consequences, they lead to the undesirable result of the formation of groups in the army advocating the claims of rival officers fit to be appointed as Commander-in-Chief. Now, this is extremely undesirable, and I think the sooner Government puts an end to this state of things the better.

The next point that I Want to dwell on is the abolition of the dearness allowance that was given to army officers. It is known, Sir, that the dearness allowance was given only to officers whose pay was not higher than Rs. 1,000 a month. Recently the Government have allowed half the dearness allowance to be absorbed in the salary of officers drawing not more than Rs. 750 a month. The other officers will continue to receive the existing dearness allowance. I should therefore like to know whether the Defence Services have been differently treated. If the dearness allowance has been completely withdrawn from the officers, I should like to know for what reason. If the reasons are economic, will they apply equally to civil and to military servants? There is no reason for discrimination against the military officers who draw salary on lower scales than the higher civil officers with whom they can be compared. I do not understand on what basis Government has acted in withdrawing the dearness allowance altogether if there has been a complete withdrawal. They brought into force, Sir, a pension code last year which gave great satisfaction both to the men and to the officers. Will they undo the effect of this step by withdrawing Jhe dearness allowance now from the officers, who already are not too well off?

as possible.

There is another point, Sir, on which I should like to have information and it is this. We are starting a number of factories in connection with our Defence Services. Have we made arrangements which will enable our people to be trained within a certain period, say three or five years, at the end of which they will be able to take complete charge of thesn factories, so that we may become independent of the services of foreign experts? I hope that Government has taken such steps, but I should like to have definite information about it, I mean about the Machine Tool Factory, and the other, the Bharat Electronics,

which is going to be established, and so on.

This principle should apply to all of them,

and if this matter has not received full consi-

deration, it should be attended to as quickly

Sir, a word about our equipment. It is necessary that we standardise our equipment. We are, however, buying planes in one place, guns in another, and some other things in a third place, and so on. Now, I should like to know, Sir, on what principle all this has been done. Will this be of advantage to us in an emergency? Will it make us stronger if we have to turn to half a dozen sources for our equipment and the spare parts that will be needed in a crisis? Till recently the policy of the Government was to standardise its equipment and to adopt methods that would enable it to secure the spare parts easily. The present policy, it seems to me, is at variance with this. I should, therefore, like to know fully what it is and why it has been adopted.

Lastly, Sir, I should like to refer to the need for the establishment oi an Army Council in India on the model of a similar Council in England. There are at present two com-! mittees that deal with matters relating to the Defence Services. There j is, first, the Defence Committee of I the Cabinet which consists entirely

of Ministers. And there is, secondly, also a committee of the Defence Ministry which consists, in respect of the Army, the Commander-in-Chief, the Army Commanders and the Principal Officers. Now, what I suggest is that there should be one Council in which all these people and the Defence Secretary will come together, so that there might be a full discussion on every topic with the officers most concerned before any decision is taken by the Ministry. The object even now is to consult with the military officers before coming to a decision, but I suggest that the establishment of an Army Council or a General Defence Council in which all the three Chiefs of Staff can take part and in which not merely questions of policy but other important can be discussed, will lead to a auestions much better understanding of the Defence problems by the civil authority and will enable the Defence authorities to feel that their point of view has been fully taken into consideration by the civil authority in arriving at a decision.

Sir, perhaps you will give me one minute more to refer to a favourite point position mine and that is the National Defence Academy in future. The Academy was opened a few months ago Khadakvasla. The initial training is to be given there. That is, the junior wing is to be trained there for three years in the case of the Army and I believe the Air Force; and for two years in the case of the Navy. The senior wing of the Army is to continue to be trained at Dehra Dun. Similarly, the senior wing of the Air Force—I mean the training of Air Force officers during the later part and that of the Naval officers also during the remaining two years or two years and a half, will take place separately. I discussed this point at some length last year and I venture to press it on the attention of the Government. There is no reason why the entire military instruction should not be given in Poona. Similarly, as regards the Air Force,

I see no reason why all the training required for a similar arrangement is followed in the case the essential officers should not be concentrated of the Academy? at Poona. "Why should they have to go to

Begumpet or to Jodhpur. The weather conditions were fully examined before a decision was taken matter should be re-considered, otherwise the on this point, but soon after the departure of Sir advantage that was to be derived from the Claude Auchinleck a change was made. And if scheme that was formulated as a result of the the present decision of the Government is to recommendations of the sub-committee stand, much of the advantage that was to be appointed by Sir Claude Auchinleck would be derived from the joint training and lost in no small measure. commissioning of all the officers would be lost. Suppose, Sir, that a student in the MA. class received his instruction in the first year at one university; received his instruction in the second year in another university; and received his उपरामाणीत महोदय, मीने बड़ी गम्मीरताप्रविद degree from that university. Can there be that corporate feeling, that fellow-feeling between him and the other officers of his previous की विरोधी सम्मितियाँ को भी मुना है। किन्तू university that would have existed, had he re- न तो इस बजट को स्टेडी एंड स्टेबल और न ceived his degree at the same time -with the other successful candidates of his old university?

I ask the Government to bear this in mind and I draw their attention to this particular point व्यवस्था में एक समाजवादी मोह लाने के लिये because the proposal now is that the Air Force officers and the Naval officers are to receive commissions without going to the Academy at सन्दंध नहीं कि आवड़ी संशन के राद और पिछले the end of their term of training. As soon as their पार्नियामेंट सेशन में जो इंडस्ट्रियल डिसक्शन become commissioned officers if they come up term of training is over, they will ipso facto to the mark. I, therefore, press again that the नई उत्स्कता एक नई भूस सी पैदा हो गई Army and Air Force training should be भी, हमार हदय में इस वजट को दंखने की concentrated at Poona and that all the officers of all the three Services should be commissioned in बड़ी अभिनाषा भी और हम इस बजट के डास the Academy. It may be that one officer's एंसी दीजें देखना वाहते थे विनसं कि हमें training may expire a few months earlier than the term of training of the other officers.

But, Sir, what happens in a university in similar circumstances? A man submits his हमार देश की आधिक व्यवस्था में एक समाबthesis. His thesis is approved and he gets a बादी मोड़ लाया जाने वाला है। किन्त, बजट का doctorate, but he aas to wait till the convocation in order to receive his degree along with the देखने से हमार मन एक प्रकार में निसशा से other successful candidates. Will any harm we may be done if

Sir, all these considerations require that the

श्रीमती सावित्री निगम (उत्तर प्रदंश) : बजट का अध्ययन किया है और विभिन्न प्रकार इसं बाँडियल ही बताने की मेरी इच्छा हो रही हैं। मेरी समक्त में तो यह बजट दंश की आर्थिक एक इल्के संकदम के रूप में आया है। इसमें विश्वास ही जाता और हमार हृदय में एक नर्ड आस्था, एक नया उत्साह पैदा हो जाता कि

श्रीमन्, बृद्धिमत्ता और योग्यता में हमार वित मंत्री महोदय किसी कदर कम नहीं हैं। किन्तु यदि उन्होंने हमारी परम साहसी बहन श्रीमती दूर्गावाई जी से भी थोड़ा सा साहस हं निया होता वो मंस विश्वास है कि वे अवश्य ही इस बजट को एक बहुत वह सफल कदम केरूप में लाकर रख सकते थे। दंश की आर्थिक स्थिति में समाजवादी मोह लाने के क्या अर्थ हो सकते हैं ? यदि और कुछ न किया जा सकता था तो कम सं कम वे यही बताते

श्रीमती सावित्री निगम कि अगले पांच साल के बाद या दस साल के बाद में विसमम इनकम पर कोई सीलिंग फिक्स करने वाले हैं। यदि वह भी होना असम्भव था

तो कम से कम उन बीमा कंपनियों के, जिनकी संख्या २२९ हैं और जिनकी पूंजी लगभग ८४९ करोड रू० हैं. उनके ही राष्ट्रीयकरण के लिए कुछ न कुछ प्रस्ताव रस्तते । यदि उनका माँजुदा परिस्थितियों में राष्ट्रीयकरण करना असम्भव प्रतीत होता था तो कम से कम वे

इतना तो अवश्य ही कर सकते थे कि इसका ५० या ६० प्रतिशत हमार हीवलपमेंट के कामों में इंदेस्ट करने के लिए रखते बजाय इसके कि

प्राइवेट कार्मां में उसकी लगाते । किन्तः श्रीमन्, इस लोगों को बहा अफसोस हैं कि

बिस उत्साह से हम काम करना चाहते हैं उसके मुताबिक कोई एंसी घोषणा नहीं हुई ।

इतना ही नहीं, और आगे आप देखें मालम होगा कि शासन व्यव में भी कोई कमी नहीं लायी जा सकी । यदि एंसा नहीं किया जा सकता था तो कम से कम इतना वो किया जा सकता था कि नवावों और राजाओं की मिलने वाली पेंशनों में ही कोई कमी होती। पर कमी की कॉन कहे, बरा आप गाँर कीजिए, इसमें तो उल्टं और बढ़ती हो गई हैं। मेरा यकीन हैं कि यदि इस सम्बन्ध में एक जांच सीमीत बिठला दी जाती तो उसके द्वारा कम से कम १० प्रतिशत की कमी तो लाई ही जा सकती थी। किन्त बहां पिछलं वर्ष २१ लाख ६० हजार की रकम रखी गई थी वहां अब बढ़ाकर २७ लाख २२ हजार की रकम कर दी गर्ड हैं। यही हाल प्रिवी पर्स का भी हैं। ४ करोड ८२ सास ८० हजार से बढ़कर वह ४ करोड २६ साख ४७ हजार हो गया है । जनता की खन-पसीने की कमाई के यह २८ लाख २६ हजार रुपये की भारी रकम क्यों महाराजाओं को सम्बी लम्बी मोटरों को खरीदने. रेसों में घोड़ दाँहाने और शराब में उहाने के लिए प्रिवी पर्स के रूप में दी जा रही हैं यह में जानना चाहती हूं, आसिर यह सब क्यों हो रहा है ?

श्रीमन, इसमें सन्दंह नहीं हैं कि दंश में हंबसपमेंट प्रांगाम को पुरा करने के लिए हमें त्याग करना पहुंगा, और हम सब बढ़ी खुशी सं इसके लिए तैयार हैं। लेकिन हमें यह भी न भूलना चाहिए कि इस के २४० करोंनों के १४०० आदिमयों ने जिस प्रकार देश की तीन-चाँभाई सम्पत्ति को अपने कब्जे में. अपनी मद्दी में कर रखा है, इसका जब तक हम राष्ट्रीयकरण नहीं कराँगे या उस पर अधिक से अधिक मात्रा में कंटोल नहीं करेंगे तब तक हमार दंश के डंबलपमेंट प्रोजेक्ट्स सहाशियत से पूरं नहीं हो सकेंगे । श्रीमन, आसिर हमार्र देश की गरीब जनता डॅफिसिट फिनांसिंग का बोक कहां तक बर्दाश्त करती हैं, यह भी सांचने की बात हैं।

इसके अतिरिक्त, श्रीमन, जो भोडा सा सपर टॅक्स, अतिरिक्त आय कर लगाकर ८,७ करोड ऑर ४.७ करोड ठ० की जो बचत की गई हैं उसके लिए में जरूर अपने वित्त मंत्री महोदय को हार्दिक क्याइयां दंती हूं और में उनसे यह अनुरोध करती हूं कि वे अगले वर्ष इससे भी अधिक सस्ती का कदम उठाकर दंश की आमदनी को और ऊचा उठावें क्योंकि जिस वर्ग पर उन्होंने टॅक्स लगाया है वह वर्ग अब भी बड़ी आसानी से थोड़ा ऑर टॉक्स पंकर सकता हैं। में यह चाहती हूं कि अगर हमारं वित्त मन्त्री महोदय गरीबों का स्तर ऊंचा करना चाहते हैं तो उन्हें गृहिणियों से सबक लेना चाहिए। जिस प्रकार गृहिणियां उत्सव और त्याँहार के माँके पर थोड़ा बहुत पँसर वचाकर, बिना बाहर से रकम लाये. अपना काम चला लेली हैं उसी प्रकार हमार फाइनेंस मिनिस्टर साहब को भी यह चाहिए था कि वे लोगों से एक देशव्यापी अपील करते कि अपनी आय में धोड़ा कट करो. धोड़ा अपने अलाउन्सेख में से राष्ट्र के लिए दें दो । पालियामेन्ट के मेम्बरी से भी वे कहते कि आप सोग अपने बेतन में थोड़ा वॉलन्टरी कट करें. वे लोग भी पैसा है। इस प्रकार से एक पंचवर्षीय योजना फंड चाल किया जा सकता था। बाद में सेन्नेटीरएट के बो वह अफसर हैं. जिनकी तत्त्वाई र हजार प्र

हजार हैं जनसे भी वे अनुरोध करते आँर प्रार्थना करते कि आप अपनी तन्स्वाह में से वॉलन्टरी कट दें। श्रीमन्, मुक्ते यकीन हैं कि हमार देश में अब भी बड़ं दंशभक्त हैं, उनमें बड़ी द्या है, रानशीलता हैं, ऑर वे चाहते हैं कि दंश की तरक्की के लिए वे भी कुछ त्याग कर सकें। यदि एंसा एक फाहव-इयर प्लान फंड बनाया जाय तो मेरा यकीन हैं कि हमें बहुत सा. करोड़ों रुपया बड़ी आसानी से और मिल सकता हैं।

शीमन्, अब जरूरत इस बात की हैं कि हम उत्पत्ति के साधनों पर से व्यक्ति का अधिकार हटायें और समाज के अधिकार का समर्थन करें ऑर किसी न किसी तरह इस कोशिश में हम लगे रहें कि ये जितने भी उद्योग धंधे हैं वे व्यक्ति के हाथ सं निकल कर समाज के हाथ में आ जायं। पर श्रीमन्, हो जलटा ही रहा हैं। मुक्ते पता नहीं करेंसे माननीय क्रांबरू साहब और टॅक्सेशन इंक्वायरी कमीशन ने इस बात का समर्थन किया है कि पुंजीपतियाँ के पांच वर्ष के पिछले जो लॉसेज हैं उसकी करेरी आंवर करने का उन्हें माँका दिया जाय । श्रीमन्, आप प्जीपीतयों के हथकण्डों को जानते होंगे। वे पिछलं पांच ही साल के नहीं बल्कि अगले आनं वाले ४ सालों में भी इसी प्रकार के लॉसेज दिखाते चले जायंगे जिसका नतीवा यह होगा कि हम लोगों के रविन्युज में बहुत ही भारी नुकसान होगा ।

श्रीमन्, हमें बेकारी से लहने के लिए हो मिलियन जोड़ प्रतिवर्ष क्रियेट करने होते हैं। मगर यह उसी समय सम्भव हो सकेगा जब हम छोट छोट उद्योग धंधों को एस एस संरक्षण हैं। वैसे तो हो एक उद्योगों को संरक्षण दिया गया हैं, लेकिन जिस प्रकार छोट उद्योगों को आज संघर्ष करना पह रहा हैं वह किसी से छिपा नहीं हैं, उन्हें मशीनों झार तैयार किथे हुए सामान से मुकाबला करने के लिए रात-दिन बरिश्रम करना होता हैं। आप संघुइंग मशीन को ले लीजिए, और भी विद्शी मशीनों हैं जैसे कि एक मशीन हैं इन विद्शी मशीनों ने हमार यहां के बाजारों में इतनी धाक जमा रखी हैं कि हमार यहां कि सयुहंग मशीन इंडस्टी कवा, आशा आदि को अपनी कीमतें घटानी पर्ही । इस प्रकार हमारी यह छोटी सी इंहस्टी विदंशी मशीनों से मुकाबला कर रही हैं । हमार दंश में २४० छोटी छोटी इंडस्ट्रीय में यह इंडस्टी बराबर संघर्ष कर के ६० हजार मशीनें हर साल उत्पन्न करती हैं और उससे चालीस हजार आदिमयों को एम्प्लॉइमेंट मिलता हैं। लेकिन संयुइंग मशीनों पर जो टॉक्स लगाया गया है वह आसानी से बर्दाश्त नहीं किया जा सकंगा, क्यांकि पहले ही कंपिटीशन रहने के कारण उनको अपनी कीमत घटानी पडी, वो कि उन्होंने २०० रू० से घटा कर १८० रू० तक किया । और अब एक्साइब ह्यूटी लगने से उनकी कीमत फिर शायद १६८ हां गई । नतीजा यह होगा कि छोटी छोटी कॉर्टब इंडस्टीब के रूप में ये जो कारखाने चल रहे हैं वे बंद ही जायंगे । श्रीमन्, यदि थोहा रविन्यु हम बढ़ाना चाहते हैं तो हमें विद्शा शरानों, लिपस्टिक, पाऊडर, विदंशी शराब, टिन्ड फ्डस वो हमार बाजारों में विद्शां से आ आ कर भर हुए हैं. उन पर थोडा सा टॅंक्स लगाकर वही आसानी से चौगुना रूपया बचा सकते थे । इसी तरह औ बॅटरी, बल्ब तथा कागज पर जो ह्यूटी लगाई गई हैं, में समकती हुं कि यह सर्वथा अन्चित हैं । इस पर पुनर्विचार करना आवश्यक होगा ।

श्रीमन्, सस्ती सिगरंटों पर जो छ्ट ही गईं हैं ऑर मंहगी सिगरंटों पर जो टॉक्स बढ़ा दिया गया हैं, इसका सबने स्वागत किया हैं। चीनी पर जो टॉक्स लगा हैं उसके लिए मुझे ज्याबा चिता नहीं क्योंकि इससे यह होगा कि लोग गृह को पेंट्रोनाइज करने लगेंगे ऑर किसानों का भला होगा। इससे विदंशों से आने वाली शक्कर का इस्तेमाल भी कम होने लगेगा।

कपहं पर लगे हुए टॅक्स के बार में मुझे कोई चिन्ता नहीं क्योंकि जो लोग अर्थशास्त्र के बुनियादी नियमों को जानते हैं उनका माम्स्क है कि चीजों के दाम बढ़ने से उनका असर कंज्य्मर्स पर उतना नहीं पड़ता जितना कि प्रोह्म्युसर पर जिल्लाजा प्रोह्म्युसर्स को ही उसे बद्दित करना पहुंगा। 1341

[श्रीमती सावित्री निगम]

श्रीमन् यह अच्छा होता यदि इस वर्ष उन गाम उद्योगों को थोड़ा सा संरच्चण दिया गया होता जो सदियों से संघर्ष करते आए हैं। आप देशिए, तेल घानी उद्योग में पांच सवा पांच लाख लोग लगे हुए हैं. पर १६४९ की गणना के अनुसार वह संख्या सिर्फ २ लाख रह गई हैं। जब हम होट' होट' उद्योग धन्धों की ओर दंखते हैं आंर विशेषकर गामीण ज्योगों की और इंखते हैं तब हमें उनकी दयनीय दशा का पता चलता हैं। श्रीमन्, आप दीखए, १७-१८ वर्ष से बराबर ये तेल बानी उद्योग बड़ी कठिनाई से संघर्ष कर रहे हैं क्योंकि मिलों के मुकाबले में घानी का तेल और हाथ से कटा हुआ चावल दोनों मंहगे मिलते हैं।

ेश्ह०२ की सँन्सस रिपोर्ट के अनुसार ४ लाख वर्कास रोजी कमाते थे, जब कि सन् १६४९ की रिपोर्ट के अनुसार, वे केवल २ लाख रह गर्य। में ने जब यह चीज देखी तो में दंग रह गर्ड । इस तरह से इन २ लाख लोगों को जो वीजज मिले हुए होते वे सब पंजीपतियों के पेट में जा रहं हैं क्योंकि उनकी मिलें बदले में २४ हजार को एम्पलायमेंट दिला पाड़ी। यही हाल तेल घानी का हैं। सन् १६२१ की सेंसस रिपोर्ट के अनुसार जो सर्वे हुआ था उसमें पता चला कि ४ लाख आदीमयों को एम्पलायमेंट मिलता था, लेकिन अब क्षेत्रल दो लाख को रोजगार मिला है और बदले में सिर्फ ४४ हजार लोगों की तेल निकालने वाली मिलें एम्पलायमेंट दंती हैं। स्वास्थ्य की दृष्टि से भी दंखा जाय तो लोगों का कहना है कि जो घानी का तेल होता है वह लाभ-दायक होता हैं. और इसी तरह से हाथ का कटा हुआ जो चावल होता है उसमें विटॅमिन स्ते हैं। इसीलये भी यह आवश्यक हैं---अभी भी कूछ देर नहीं हर्ड---कि वित्त मंत्री महोदय चाहें तो थोड़ा सा, दो-तीन आना एक्साइज इ्यूटी मिल द्वारा तँयार किये हुए तेल पर और कुट चावल पर लगा दें। एसा करने से मुमी प्रा प्रा वकीन हैं, कि अगले ही साल के अंदर अंदर २४. २० हजार आदिमियों की वर्ड आराम साथ एम्पलायमेंट मिल सकंगा ।

इसकं अतिरिक्त श्रीमन, में थोडा सा वचत आंदोलन के विषय में भी चाहती हुं। आप जानते हैं कि हमारं रंश को धनकी अत्यधिक आवश्यकता हैं। लीकन जिस प्रकार बचत का काम हो रहा हैं, उसको देख में यही कहूंगी कि वह हाफहार्टड्ली हो रहा हैं क्योंकि सरकारी मशीनरी इस दिशा में बड़ी ही स्लां हैं । जिस तरह विभाग को प्रचार और प्रोपेरीण्डा का काम चाहिये उस तरह नहीं हो उनके कुछ साहित्य को हुंती एंसा लगता हैं कि समय जैसा प्रोपेगेण्डा अंग जो द्वारा किया जाता था वह हो रहा है। उस समय रुपये के कलेक्शन के पिल्में दिखाई जाती थीं, बच्चीं से और बड़ों से सबसे कहा जाता था कि अगर आप ८० रू० की घडी खरीदना चाहती तो सरीदने के बजाय उस परेंसे की बचा लीजिए और हमार बाँड्स में इंबेस्ट दीजिए, चार साल के बाद उस भी मिल जायंगी और व्याज जायगा. ऑर तब आप लंगे। लीकन मीने अभी खरीद कोई भी फिल्म उनकं द्वारा गर्ड नहीं दंखी। इस बात को बहुत नेग्लेक्ट किया जा रहा है। इतने भाइयों का सहयोग पाने के बाद कोई बात नहीं थी कि हमारा बचत आंदोलन तेजी से आगे न बढ़ता. और तेजी से कर हमार देश की पंचवर्षीय योजना के लिए बड़ा फंड एकवित नहीं करता ।

यही हालत हमार देश शिद्धा के लिए भी पार्ड जाती हैं। यदि हम गान्धी जी के सर्वोदय समाज की रचना करना चाहरी हैं तो यह हमारा फर्ज हैं कि वह किसान ऑर मजदृर

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हुआ है वह इस योग्य बन जाय कि राजकाज भी तरन्त सम्भाल सर्के । इस लिए हमारा कर्तव्य होना चाहिए कि हम शिचा के चेत्र में भी एक आमूल परिवर्तन लायें। एक ओर तां यीनवींसीटयां बढ़ रही हैं और दूसरी और शिद्धितों की बंकार फॉज निकल रही हैं। हाल में मीने भारत सेवक समाब के 'टॅक निकल हैं इस" के लिए एक विज्ञापन निकाला था। यह विज्ञापन में ने सेवक समाज के एक प्रोजेक्ट के लिए कुछ लोगों को रखने के लिए दिया था

किंत मुक्ते दुःख के साथ कहना पड़ता हैं इस सम्बन्ध में चालीस पचास जितनी भी अर्जियां आई. वे सब बीठ एठ और एमठ एठ पास लड़िक यों की आईं, टॉक निकल हैंड्स की किसी की भी अर्जी नहीं आई जिसकी वजह से हम किसी को नहीं ले सके। पूरानी शिद्धा की चटक मटक, आडम्बर और झुठी आशाओं ने हमें एंसा द्वां दिया है कि हम वेकारों की फाँजें, शिचितों द्वारा होने वाली आत्म हत्यायें. निराशायों देखकर भी सचेत नहीं होते और इसी आशा में कि शायद हमार हाथ कोई बड़ी नाँकरी आड० ए० एस० और पी० सी० एस० की लग जायें. पेट काट काट कर प्रानी तालीम लेकर जीवन के साथ जुजा खेलते हैं।

में आप से कहना चाहती हूं कि जिस प्रकार हमने खादी को संरचण देने के लिए तथा हाथ और घरेल उद्योगों को मिल के कम्पिटिशन से बचाने के लिए उपाय किये हैं, उसी प्रकार प्रानी शिक्षा के कम्पिटिशन से बचाने के लिए बीनयादी तालीम को हर तरह से प्रोत्साहन देना होगा । गांधी जी के शब्दों में शिद्धा की परिभाषा यह हैं कि जो निर्वाह का साधन और स्वावलम्ब दिस्तारों वहीं सड़ी शिदा हैं और बाकी सब अशिह्या हैं। में पूछती हुं कि हम गरीबों का धन बेकार करके हमें पुरानी तालीम द्वारा अशिचित क्यों बनाया जा रहा है ? जब तक हम शिद्धा में क्रान्तिकारी परिवर्तन नहीं लायोंगे तब तक दंश उन्नीत करने वाला नहीं

हैं। श्रीमन्, इस वर्ष ७,२ करोड रुपये की वृद्धि से शिद्धा का बजट १८.३१ करोड हो गया. जिसमे १० करोड रुपया बुनियादी तालीम के लिए रखा गया हैं। यह रकम माध्यमिक शिवा और सामाजिक शिद्धा के लिए भी हैं। विश्व-विद्यालयों के लिए ३४ करोड़ रखा हैं। अब, श्रीमन्, आप ही गाँर करें कि बीसक एज्केशन जिससे हमें लगभग २० करोड़ को शिचित कराना हैं उसके लिए ८ करोड २२ लाख रुपया रखा गया है और ७ करोड जो आगे ही अमीर हैं, शिचित हैं, उन्हें शिचा वदहजमी कराने के लिए १० करोड, यह कहां का इन्साफ हैं, यह करेंसा बटवारा हैं ? यह सातिली मां का सा व्यवहार हैं। हम चाहते हैं कि दंश में सच्ची शिचा का प्रसार हो तो 'हमें शिद्धा के द्वीव में त्रन्त समाजवादी ढंग लाना होगा । श्रीमन अगर वित्त मंत्री महोदय दंश को बचाना चाहते हैं तो उन्हें शिद्धा के शोषण को बन्द करना होगा । जिस प्रकार पंजी का विषय बटवारा समाप्त करने के लिए समाजवाद लाया जा रहा हैं उसी प्रकार शिद्धा के पूंजीवाद को समाप्त किये विना हम ज्ञान का उचित विभाजन नहीं कर सकते हैं। एक आर इतनी खर्चीली शिचा के द्वारा हम ८२.७ प्रतिशत अशिद्धितों को शिचित बनाना चाहते हैं, दसरी और हम श्रेणी हीन समाज की कामना करते हैं और हम शिद्धा एंसी देते हैं जिसका एक मात्र उददेश्य बड़ी जांची नॉकरी ऑर जांची तनस्वाह के लिए कामना करना होता है। यानी हमारी शिचा हमें दो बातों की योग्यता या अयोग्यता दिलाती हैं कि हम श्रम की चौरी, दस्तकारी से नफरत सीख जायें। दश में हमें यदि गांधीवादी प्रविधि द्वारा सर्वोदय समाज की रचना करनी हैं तो हमें देश के ढांचे में आमूल परिवर्तन लाने के लिए जबर्दस्त तैयारी करनी होगी । यह जानते हुए भी हम सड़ी गली शिद्धा को चिपकाए हुए 岩 1

वर्षा शिचा पिछ ले ड तिहास अपनी असफ लताओं इतिहास सकते दु:खद

श्रीमती सावित्री निगम

में ही जब द्मिया बहुं बहुं शिद्धा शास्त्री फेल हो चुके थे कि ३३ करोड निर्धन लोगों के लिये क्या शिद्धा उप-युक्त हो तभी राष्ट्रियता ने हमें एक नई रोशनी, नर्ष स्वादलस्वी तालिम संद'श 2/2 दिया वीश ਵੀ नहीं. विदेश के वह वह शिक्षा सास्त्रियों ने उसकी प्रशंसा की । यदि हमने उनके कथन का १० प्रीतशत पालन भी किया होता तो आज की सी दयनीय दशा न शिवित वंकारों की होती न हमें एसे बंकारों का बोक उठाना पहला । अगर इमार शिचा विभाग ने राष्ट्रीपता महात्मा गांधी जी की सिफारिशों को थोड़ा भी माना होता तो हमारा नक्सा ही दूसरा होता। आज आवश्यकता इस बात की हैं कि हमीरं शिचा शास्त्री, शिचा विभाग इस और ध्यान दें और यह प्रमा-णित कर्र्स, यह साबित कर्र्स कि अगर कोर्ड तरीका परानी शिद्धा को बदलने का है तो वह ब्रीनयादी तालीम द्वारा ही सम्भव हैं । आपको यह सून कर ताज्जूब होगा कि हमार प्रधान मंत्री जी और हमारं राष्ट्रपति जी, दोनों ही हदय से इसका समर्थन करते हैं। लेकिन इसके बाद भी आप यह इंस्टें कि इमारी शिद्धा की जो हालत हैं वह किसी से छिपी हुई नहीं हैं। हम जानते हैं कि जब तक प्रानी तालीम को राज्य का संरचण प्राप्त रहेगा तब तक नई तालिम आगे पनप नहीं सकती हैं । श्रीमन्, हमार शिचा विभाग में जितने अफसर बेंट' हूचे हैं' वे नर्ड़ तालीम की जानकारी स्थना ही नहीं चाहते हैं और नहीं उसको उन्नत देखना चाहते हैं। जब तक इन अफसरों का द्रिक्कोण बुनियादि तालीम के लिए नहीं बदल-ता तब तक नई तालीम की नच्या पार नहीं उत्तर सकती । श्रीमन्, पुरानी तालीम के समर्थक सरकारी अफसर इस रस्से को काटने नहीं देते । उसकी चाँकिदारी के लिए करोड़ों की गान्ट दं कर उसको भजबूत बनाये रखना चाहते हैं । जब तक यह रस्सा नहीं करंगा तब तक पूरानी ताशीम इस दंश से दूरनहीं होगी और जब तक प्रानी तालीम के सफेद हाथी को हम पाले रहेंगे. कभी नई तालीम रूपी गाय को घास फूस भी जुटा न सकेंगे, इसमें रत्ती भर संदृष्ट नहीं । शिक्षा की नाव तैयार खड़ी हैं, हवा अनुकृल हैं, यात्री भरं हुए हैं परन्तू पुरानी तालीम के रस्से उसे कसे हुए हैं। आब हम देखते हैं कि हमारे जो वर्ड अफसर हैं वे अपने बच्चों कान्वेन्ट स्क्लों में भर्ती करते हैं । जब उनसे पूछा जाता है कि तुम अपने बच्चों की इस तरह के स्कूलों में क्यों भर्ती करते हो तो वे उत्तर दंते हैं कि अच्छे विद्यालय नहीं हैं। आप यह बतलायें कि जब तक हम बीनयादी तालीम के विद्यालयों में विश्वास नहीं करेंगे तक तक हमारं विद्यालयां की स्थिति कांसे सधर सकती हैं। यदि हमारी सरकार समार्थ विन मंत्री जी. सचम्च चाहतं हैं कि दंश शिचित बने तो वे शिद्धा मंत्री महोदय के सामने रखें और यह घोषणा वर्ष बाद सेब्रेटरी, कोई भी अफसर या कोई भी कर्मचारी सरकारी कार्यां में तब तक नहीं लिया जायेगा जब तक वह बुनियादी तालीम प्राप्त न कर ले। अगर इस प्रकार की घोषणा की जाती हैं तो आप दंखोंगे कि मिडिल क्लास के लोग आरं दूसरी श्रंणी के लोग सब अपने बच्चों को बूनि-यादी तालीम दंनी शुरू कर दंगे । बीनयादी तालीम के लिए साहित्य शीघ तैयार किया जाय और डाइरेक्टर, इन्सर्पक्टर्स के लिये अलग प्रशिव्यण के केन्द्र बनाए जाएं । अगर हमने इस तरह का प्रबन्ध कर दिया तो आप देखेंगे कि हमारं वर्ड २ सरकारी अफसर दुसरं ही दिन मांग पेश करेंगे कि उन्हें हंद साल की छूट्टी ब्रीनयादी तालीम की शिद्धा के लिए दी जाय । सब और से यह मांग की जायगी कि हमार लिए भी बनियादी शिद्धा का प्रबन्ध किया जाय। उस समय एक नया वातावरण पँदा हो जायेगा और फिर हम शिद्धा के दोव में उन्नति करने की आशा कर सकते हैं।

श्रीमन्, इसी प्रकार आप देखेंगे कि दंश की अनुक्लता को ध्यान में रखते हुए बुनियादी शिद्धा से बढ़कर दूसरी कोई तालीम ो टी नहीं सकती हैं। फिर आब ७ वर्ष से हम क्यों सो रहे हैं ? क्यों हम बब्ल बो बो कर आमों के स्वाद गुणों की सगहना कर रहे हैं। श्रीमन्.

1955-5& आप देखेंगे कि जो गेहूं की बाली को कागज में छपी हुई दंख दंख कर और मिट्टी के ढंलों को शीशी में भरकर मन ही मन प्रसन्न होते हैं कि वे कृषि शास्त्री और सेक्नेटरी बन गये और उन हजारों किसानों के भाग्य का निपटारा करते हैं जो कि अपनी जिन्दगी मिट्टी में ही बिता दंते हैं. उसके ऊपर कितना अन्याय हो रहा हैं। किसान धरती माता के सच्चे सेवक हैं। यह अन्याय कब तक चल सकता है ? इसीलए राज्य की ओर से यह घांपणा अवश्य होनी चाहिये कि एक निश्चित समय के बाद कोई भी व्यक्ति कृषि शिक्षा चेत्र में तब तक नहीं लिया जायगा जब तक कि वह स्वयं किसान न हो।

Budget (General),

श्रीमन्, ब्रिनयादी तालीम के बार में एक दो वातें और कहना चाहती हुं । हमारी सरकार को ब्रियादी तालीम के लिए अनुसंधान केन्द्र सांसने चाहियाँ । साथ ही साथ उसे माहल बीसक कालेज भी बनाने चाहियों ताकि उनको देखकर सार देश के लोग उनका अनुकरण कर सकें । हमार शिद्धा मंत्रालय ने दो तीन बर्ड सराहनीय कार्य किये हैं । जैसे कि युथ कॉम्प आरगेनाइज करना. यथ सीमनार, चिलडन फॉस्टिवल ऑर बच्चों की नुमायश आदि एंसी चीजें हैं जिससे देश में एक नया वातावरण पैदा हो गया है और हमार आगे आने वाली संतानों के जीवन में बहुत असर पहने वाला है।

1 P.M.

श्रीमन, शिद्धा के साथ ही साथ हमार नागरिकों को सहकारी भावना और साम्हिक रूप से काम करने की शिचा दंने की आवश्यकता है । इस विषय में केवल दो शब्द कड कर में समाप्त करना चाहती हूं।

श्री उपसभापीत : समय हो गया है । एक वज गया हैं।

श्रीसती सावित्री निगम : कौआपरीटिव सांसाइटी के बार में सिर्फ दो मिनट चौल्ंगी।

MR. DEPUTY CHAIRMAN: You take some other opportunity. Take only one minute and

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श्रीमती सावित्री निगम : अच्छा में मिनट में ही समाप्त करती हूं।

श्रीमन्, यदि हम दंश में पही हुई बंकार शक्ति का इस पुस सद्भयोग करना चाहते हैं. यदि हम चाहतं कि लोगों में वह शक्ति आ जाय कि जब हम प्राइवेट सेक्टर की जिम्मेदारी भी लें तो उसको पूरी तरह से निभा सकें तो हमें अभी से पूरी तंजी के साथ, सिक्रयता और प्रवलता के साथ तैयारी शुरू कर देनी चाहिये। वहं अफसांस की बात हैं कि इस बार केवल २२.२२ लाख रूपया ही कोआपरीटव म्वमेंट के लिये से क्शन किया गया है । श्रीमन विल्क्जूल उसी तरह से हैं जैसा कि कहा जाता हें "जंट के मूह में जीरा"।

श्रीमन्, आप यह जानते हैं कि इन कमंटीज की ९६४९-४२ की रिपोर्ट तक अभी प्रकाशित नहीं की गई हैं। मैं सिर्फ एक दो बात ही और कहंगी। पहली बात यह है कि अब समय आ गया है जब कि रिजर्व बैंक को प्री प्री शक्ति दी जानी चाहिये। इसके लिये चाहे एक अमेरिंडग विल लाना पर्ड या किसी प्रकार से भी हो परन्तु, उसको परी परी शक्ति इस बात की दी जानी चाहिये कि वह सार स्टंट बेंकों को अपने हाथों में ले ले और उन्हें सोल एजेंट बनाये या उन्हें साल बें कर माने ताकि जुण समितियों का जाल गांव गांव में विछाया जा सके। श्रीमन, जब तक हम सरकारी रूप से गांव गांव में गोदाम नहीं बनायों में ऑर जमीनों को गिरों रखने वाली समितियों का जाल नहीं विद्यायेंगे तब तक हम को आपरीटव म्वमेंट को कभी भी आगे नहीं बढ़ा सकते हैं और न सफलता इस कार्य में प्राप्त कर सकते हैं।

धन्यवाद ।

MR. DEPUTY CHAIRMAN: There is a message from the other' House.